## GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3959 ANSWERED ON:18.08.2010 FOREIGN RECRUITMENT AGENCIES Ganeshamurthi Shri A.;Tagore Shri Manicka

## Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government has received any requests for approval to run `foreign recuritment agency` to send Indian workers/employees to foreign country for employment;
- (b) if so, the details thereof;
- (c) the number of requests from various States including Tamil Nadu pending with the Union Government for the last two years; and
- (d) the guidelines/criteria/conditions laid down for opening such agency?

## **Answer**

## MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) to (c): Registration Certificate for carrying out the business of recruitment of Indian workers for overseas employment is granted under Section 11 of the Emigration Act, 1983. The Act applies to Indian citizens only.

As on July, 2010, 131 applications for Registration Certificate are pending, out of which 8 are from the State of Tamil Nadu. None of these applications is pending for a period of two years or more.

(d): The guidelines / criteria / conditions for obtaining / issuing Registration Certificate as Recruiting Agent for overseas employment are laid down under Section 11 and 12 of the Emigration Act, 1983 read with Rule 7, 8, 9 and 10 of the Emigration (Amendment) Rules, 2009 .